

Parliamentary Bulletin

PART - I

(TWO HUNDRED AND SIXTY SIXTH SESSION)

No. 5746]

THURSDAY, DECEMBER 12, 2024

**Brief Record of the Proceedings of the Meeting of the Rajya Sabha held
on the 12th December, 2024**

11-00 a.m.

1. Birthday Greetings

The Chairman extended greetings to the following Members on the occasion of their Birthday: -

1. Shri Sharad Pawar; and
2. Shri Harsh Mahajan.

11-06 a.m.

2. Papers Laid on the Table

1. A copy each (in English and Hindi) of the following Heritage Bye-laws of the Ministry of Culture, under sub-section (6) of Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-

- (1) Heritage Bye-Laws for The Bridge over Beta (Behta) River and the temple attached to it, Tikaitganj, (Tehsil - Malihabad, District – Lucknow, Uttar Pradesh).
- (2) Heritage Bye-Laws for Hammam Khana, Chowk Mohalla, Burhanpur, Madhya Pradesh.
- (3) Heritage Bye-Laws for “Two tombs, viz., the first octagonal and known as the tomb of Muhammad Momin, the ‘Ustad’, now empty, and the other square and known as the tomb of Haji Jamal, his pupil; the latter contains 5 graves inside and one on a platform outside” Nakodar, District Jalandhar, Punjab.
- (4) Heritage Bye-Laws for the site of the Stupa and Monastery of the Sakyas at Piprahwa (Tehsil and District – Siddharth Nagar, Uttar Pradesh).
- (5) Heritage Bye-Laws for The Dome of Shah Nawaz Khan, Burhanpur, Madhya Pradesh.
- (6) Heritage Bye-Laws The Group of Temples known as Brindaban Chandra’s Math, Guptipara, District Hooghly, West Bengal.
- (7) Heritage Bye-Laws for Cemeteries, Mauza Kydganj, District – Prayagraj, Uttar Pradesh.
- (8) Heritage Bye-Laws for Bibi Sahib’s Masjid, Burhanpur, Madhya Pradesh.

- (9) Heritage Bye-Laws for Ancient Site and Buddhist Stupa, Sanghol, District-Fatehgarh Sahib, Punjab
 - (10) Heritage Bye-Laws for Ancient Site known as Fazilnagar Ka Kot comprised in survey plot Nos 766, 782 and part of survey plot Nos 757, 758 and 759, District-Kushinagar, Uttar Pradesh.
 - (11) Heritage Bye-Laws for Mounds locally known as Penahia Jhar, Kharahua Jhar, Ora Jhar situated on the road from Balrampur near the ancient remains of Saheth-Maheth (Shravasti), District- Balrampur, Uttar Pradesh.
 - (12) Heritage Bye-Laws for Lord Cornwallis Tomb, Ghazipur, Uttar Pradesh.
 - (13) Heritage Bye-Laws for Ancient Excavated Sites and Remains, Village Khawli Sera, Purola, District - Uttarkashi, Uttarakhand.
 - (14) Heritage Bye-Laws for Lakha Mandal temple and images in its vicinity, Village Lakhamandal, Tehsil Chakrata, District Dehradun, Uttarakhand.
 - (15) Heritage Bye-Laws for Imambara of Asaf-ud-Daula, Masjid connected with Asaf-ud-Daula and Rumi Darwaza close to Asaf-ud-Daula Imambara at Hussainabad, Tehsil Lucknow Sadar, District Lucknow, Uttar Pradesh.
2. A copy each (in English and Hindi) of the following papers: -
- (i) (a) Annual Report of the Tibet House, New Delhi, for the year 2022-23.
 - (b) Annual Accounts of the Tibet House, New Delhi, for the year 2022-23, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Centre.
 - (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.
 - (ii) (a) Annual Report and Accounts of the Indian Museum, Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Museum.
 - (iii) (a) Annual Report and Accounts of the Sahitya Akademi, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Akademi.
 - (iv) (a) Annual Report and Accounts of the Victoria Memorial Hall, Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Memorial.
3. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
- (i) (a) Seventieth Annual Report and Accounts of the National Research Development Corporation (NRDC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

- (ii) (a) Fiftieth Annual Report and Accounts of the Central Electronics Limited (CEL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
4. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
- (i) (a) Thirty-seventh Annual Report and Accounts of the Nuclear Power Corporation of India Limited, (NPCIL), Mumbai, Maharashtra, along with its subsidiary companies for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (ii) (a) Twenty-first Annual Report and Accounts of the Bharatiya Nabhikiya Vidyut Nigam Limited, (BHAVINI), Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor's General of India thereon.
- (b) Review by Government on the working of the above Company.
5. A copy (in English and Hindi) of the Annual Report of the Central Information Commission (CIC), New Delhi, for the year 2023-24, under sub-section (4) of Section 25 of the Right to Information Act, 2005.
6. A copy each (in English and Hindi) of the following papers: -
- (a) Annual Report and Accounts of the Kendriya Bhandar, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
7. A copy each (in English and Hindi) of the following papers: -
- (i) (a) Annual Report and Accounts of the Saha Institute of Nuclear Physics (SINP), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (ii) (a) Annual Report and Accounts of the Atomic Energy Education Society (AEES), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (iii) (a) Annual Report and Annual Accounts of the Tata Memorial Centre (TMC), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (iv) (a) Annual Report and Accounts of the Tata Institute of Fundamental Research (TIFR), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.
 - (v)
 - (a) Annual Report and Accounts of the Harsh-Chandra Research Institute (HRI), Prayagraj, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (vi)
 - (a) Annual Report and Accounts of the National Institute of Science Education and Research (NISER), Bhubaneswar, Odisha, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (vii)
 - (a) Annual Report and Accounts of the Institute of Mathematical Sciences, (IMSc) Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (viii)
 - (a) Annual Report and Accounts of the Institute for Plasma Research, (IPR), Gandhinagar, Gujarat, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
8. A copy each (in English and Hindi) of the following papers: -
- (i)
 - (a) Annual Report and Accounts of the Indian Institute of Tropical Meteorology (IITM), Pune, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (ii)
 - (a) Annual Report and Accounts of the National Institute of Ocean Technology (NIOT), Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (iii)
 - (a) Annual Report and Accounts of the National Centre for Earth Science Studies (NCESS), Thiruvananthapuram, Kerala, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (iv)
 - (a) Annual Report and Accounts of the Indian National Centre for Ocean Information Services (INCOIS), Hyderabad, Telangana, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (v)
 - (a) Annual Report and Accounts of the National Centre for Polar and Ocean Research (NCPOR), Goa, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.

9. A copy each (in English and Hindi) of the following papers under sub-section (5) of Section 18 of the Legal Services Authorities Act, 1987; -

- (i) (a) Annual Accounts of the National Legal Services Authority (NALSA), New Delhi, for the year 2023-24, and the Audit Report thereon.
- (b) Statement by Government accepting the above Report.
- (ii) (a) Annual Report and Accounts of the State Legal Services Authority (SLSA), UT of Chandigarh, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

10. A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, issued under clause (a) of Section 14 of the Energy Conservation Act, 2001: -

- (1) S.O. 3471(E)., dated the 14th August, 2024, amending the Principal Notification No. S.O. 246(E), dated the 17th January, 2024.
- (2) S.O. 4490(E)., dated the 14th October, 2024, amending the Principal Notification No. S.O. 4554(E), dated the 26th September, 2022.

11. A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of the Electricity Act, 2003:-

- (1) No. JERC-JKL/Reg/2024/10:., dated the 24th July, 2024, publishing the Joint Electricity Regulatory Commission for UT of Jammu & Kashmir and UT of Ladakh (Electricity Supply Code) (First Amendment) Regulations, 2024, along with delay statement.
- (2) No. L-1/271/2024/CERC., dated the 1st August, 2024, publishing the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024.
- (3) No. L-1/260/2021/CERC., dated the 21st August, 2024, publishing the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024.
- (4) No. JERC-31/2024., dated the 27th August, 2024, publishing the Joint Electricity Regulatory Commission (Consumer Grievances Redressal Forum and Ombudsman) Regulations, 2024.
- (5) No. JERC-23/2018., dated the 11th September, 2024, publishing the Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Electricity Supply Code) (Third Amendment) Regulations, 2024.
- (6) No. JERC-24/2019., dated the 11th September, 2024, publishing the Joint Electricity Regulatory Commission for the State of Goa & Union Territories (Solar PV Grid Interactive System based on Net Metering & Gross Metering) (First Amendment) Regulations, 2024.
- (7) No. JERC-21/2017., dated the 19th September, 2024, publishing the Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Connectivity and Open Access in Intra-State Transmission and Distribution) (Third Amendment) Regulations, 2024.

- (8) No. L-1/265/2022/CERC., dated the 29th October, 2024, publishing the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024.
- (9) No. JERC 34/2024., dated the 20th November, 2024, publishing the Joint Electricity Regulatory Commission (Medical Facility) Regulations, 2024.
12. A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, framed under clause (2) of Regulation 1 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024: -
- (1) No. L-1/260/2021/CERC., dated the 10th September, 2024, notifying the commencement of the said Regulations with effect from 16.09.2024.
- (2) No. L-1/260/2021/CERC., dated the 30th September, 2024, notifying the commencement of certain provisions of the said Regulations.
- (3) No. L-1/260/2021/CERC., dated the 5th November, 2024, notifying the commencement of certain provisions of the said Regulations, as per the conditions mentioned therein.
13. A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
- (i) (a) Annual Report and Accounts of the THDCIL-UJVNL Energy Company Limited, Dehradun, Uttarakhand, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (ii) (a) Fourth Annual Report and Accounts of the TUSCO Limited, Lucknow, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (iii) (a) Twenty-fourth Annual Report and Accounts of the NHDC Limited, Bhopal, Madhya Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (iv) (a) Twelfth Annual Report and Accounts of the DNH and DD Power Corporation Limited, Silvassa, Dadra and Nagar Haveli, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (v) (a) Annual Report and Accounts of the NHPC Limited, Faridabad, Haryana, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (vi) (a) Thirty-sixth Annual Report and Accounts of the THDC India Limited (THDCIL), Rishikesh, Uttarakhand, for the year 2023-24, together with the

Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.
- (vii) (a) First Annual Report and Accounts of the TREDCO Rajasthan Limited, Jaipur, Rajasthan, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (viii) (a) Annual Report and Accounts of the National Thermal Power Corporation Limited (NTPC), New Delhi, along with that of its subsidiary companies, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (ix) (a) Thirteenth Annual Report and Accounts of the Chenab Valley Power Projects Limited, Jammu, UT of Jammu & Kashmir, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review note on the performance of above corporation for the year 2023-24.

14. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 100 and sub-section (2) of Section 101 of the Electricity Act, 2003: -

- (i) (a) Annual Report and Accounts of the Joint Electricity Regulatory Commission (JERC) (for the State of Goa and Union Territories), Gurugram, Haryana, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Commission.
- (ii) (a) Annual Report and Accounts of the Joint Electricity Regulatory Commission (JERC) (for the UT of J&K and UT of Ladakh), Jammu, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Commission.
- (iii) (a) Annual Report and Accounts of the Central Electricity Regulatory Commission (CERC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Commission.

15. A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 45 of the Damodar Valley Corporation Act, 1948: -

- (a) Annual Report and Accounts of the Damodar Valley Corporation Limited (DVC), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Corporation.

16. A copy (in English and Hindi) of the Annual Budget of the Damodar Valley Corporation, Kolkata, West Bengal, for the year 2024-25, under sub-section (3) of Section 44 of the Damodar Valley Corporation Act, 1948.

17. A copy each (in English and Hindi) of the following papers, under Section 24 and sub-section (4) of Section 25 of the Energy Conservation Act, 2001: -

- (a) Annual Report and Accounts of the Bureau of Energy Efficiency (BEE), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Bureau.

18. A copy each (in English and Hindi) of the following papers: -

- (i) (a) Annual Report and Accounts of the Central Power Research Institute (CPRI), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (ii) (a) Annual Report and Accounts of the National Power Training Institute (NPTI), Faridabad, Haryana, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (iii) (a) Annual Report and Accounts of the National Institute of Wind Energy (NIWE), Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Performance Review of the above Institute, for the year 2023-24.
- (iv) (a) Annual Report and Accounts of the Forum of Regulators (FOR), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Forum.
- (v) Annual Report and Accounts of the Power System Development Fund (PSDF) (Erstwhile POSOCO), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

19. A copy (in English and Hindi) of the Ministry of Communications (Department of Telecommunications) Notification No. G.S.R. 682(E), dated the 4th November, 2024, publishing the Flight and Maritime Connectivity (Amendment) Rules, 2024, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

20. A copy each (in English and Hindi) of the following Notifications of the Ministry of Communications (Department of Telecommunications), under sub-section (3) of Section 56 of the Telecommunications Act, 2023: -

- (1) G.S.R. 720(E), dated the 21st November, 2024, publishing the Telecommunications (Telecom Cyber Security) Rules, 2024.
- (2) G.S.R. 723(E), dated the 22nd November, 2024, publishing the Telecommunications (Critical Telecommunication Infrastructure) Rules, 2024.
- (3) G.S.R. 724(E), dated the 22nd November, 2024, publishing the Telecommunications (Temporary Suspension of Services) Rules, 2024.

21. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (i) (a) Annual Report and Accounts of the Bharat Sanchar Nigam Limited (BSNL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (ii) (a) Thirty-eighth Annual Report and Accounts of the Mahanagar Telephone Nigam Limited (MTNL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Company, for the year 2023-24.

22. A copy each (in English and Hindi) of the following papers: -

- (a) Annual Report and Accounts of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

23. A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour and Employment, under sub-section (3) of Section 40 of the Industrial Disputes Act, 1947: -

- (1) S.O. 3046 (E)., dated the 30th July, 2024, extending the period specified in the Notification No. S.O. 362€, dated the 29th January, 2024 for a further period of six months from 30th July, 2024.
- (2) S.O. 3096(E)., dated the 2nd August, 2024, extending the period specified in the Notification No. S.O. 422€, dated the 2nd February, 2024 for a further period of six months from 4th August, 2024.
- (3) S.O. 3493(E)., dated the 16th August, 2024, extending the period specified in the Notification No. S.O. 688€, dated the 14th February, 2024 for a further period of six months from 19th August, 2024.
- (4) S.O. 3494(E)., dated the 16th August, 2024, declaring the services engaged in the industry of transport (other than railways) for the carriage of passengers or goods, by land or water to be a public utility service for the purposes of the said Act for a period of six months from the date of publication of this notification in Official Gazette.
- (5) S.O. 3495(E)., dated the 16th August, 2024, extending the period specified in the Notification No. S.O. 687€, dated the 14th February, 2024 for a further period of six months from 17th August, 2024.
- (6) S.O. 3646(E)., dated the 28th August, 2024, extending the period specified in the Notification No. S.O. 941 €, dated the 28th February, 2024 for a further period of six months from 28th August, 2024.
- (7) S.O. 4486(E)., dated the 14th October, 2024, declaring the services of the industry engaged in the Iron Ore Mining to be a public utility service for the purposes of the said Act for a period of six months with effect from 14th October, 2024.

- (8) S.O. 4822(E)., dated the 6th November, 2024, declaring the services of the industry engaged in the Lead and Zinc Mining Industry to be a public utility service for the purposes of the said Act for a further period of six months with effect from 9th November, 2024.
- (9) S.O. 4823(E)., dated the 6th November, 2024, declaring the services of the industry engaged in the Bhartiya Reserve Bank Note Mudran (P) Limited, Mysore (Karnataka) and Salboni (West Bengal) to be a public utility service for the purposes of the said Act for a period of six months from the date of publication of this notification in the Official Gazette.
- (10) S.O. 4828(E)., dated the 7th November, 2024, declaring the services of the industry engaged in the Copper Mining industry to be a public utility service for the purposes of the said Act for a period of six months with effect from 7th November, 2024.

24. A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, under Section 26 of the Environment (Protection) Act, 1986: -

- (1) G.S.R. 513(E)., dated the 28th June, 2012, publishing the Environment (Protection) Amendment Rules, 2012, along with delay statement.
- (2) S.O. 2537(E)., dated the 9th August, 2017, publishing the Environment (Protection) Amendment Rules, 2017, along with delay statement.
- (3) S.O. 1127(E)., dated the 18th March, 2020, publishing the Environment (Protection) Amendment Rules, 2020, along with delay statement.
- (4) S.O. 3235(E)., dated the 22nd September, 2020, publishing the Environment (Protection) Second Amendment Rules, 2020, along with delay statement.
- (5) S.O. 4367(E)., dated the 3rd December, 2020, publishing the Environment (Protection) Third Amendment Rules, 2020, along with delay statement.
- (6) S.O. 2346(E)., dated the 16th June, 2021, publishing the Environment (Protection) Amendment Rules, 2021, along with delay statement.
- (7) S.O. 5487(E)., dated the 31st December, 2021, publishing the Environment (Protection) Fifth Amendment Rules, 2021, along with delay statement.
- (8) S.O. 3864(E)., dated the 10th September, 2024, publishing the Environment (Protection) Second Amendment Rules, 2024.
- (9) S.O. 4790(E)., dated the 4th November, 2024, publishing the Environment Protection (Manner of Holding Inquiry and Imposition of Penalty) Rules, 2024.

25. A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986, along with delay statement:-

- (1) S.O. 1656(E)., dated the 17th April, 2018, amending the Principal Notification No. S.O. 2930(E), dated the 18th December, 2012.
- (2) S.O. 94(E)., dated the 6th January, 2020, amending the Principal Notification No. S.O. 102(E), dated the 1st February, 1989.

26. A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1) and clause (v) and clause (xiv) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986, along with delay statement:-

- (1) S.O. 2930(E)., dated the 18th December, 2012, notifying entire watershed of certain stretch of the river Bhagirathi from Gaumukh to Uttarkashi as the Eco-sensitive Zone.
- (2) S.O. 1567(E)., dated the 15th May, 2017, notifying certain area from the boundary of the Great Indian Bustard, Rollapadu Wildlife Sanctuary in the State of Andhra Pradesh, as the Great Indian Bustard, Rollapadu Wildlife Sanctuary Eco-sensitive Zone.
- (3) S.O. 5836(E)., dated the 26th November, 2018, notifying certain area from the boundary of the Raiganj Wildlife Sanctuary in the State of West Bengal as the Raiganj Wildlife Sanctuary eco-sensitive zone.
- (4) S.O. 319(E)., dated the 15th January, 2019, notifying the area and boundary of the Senchal Wildlife Sanctuary in the State of West Bengal as the Senchal Wildlife Sanctuary Eco-sensitive Zone.
- (5) S.O. 5253(E)., dated the 14th November, 2022, amending the Principal Notification No. S.O. 2930€, dated the 18th December, 2012.

27. A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986, along with delay statement:-

- (1) S.O. 70(E)., dated the 10th January, 2017, notifying certain area around the boundary of Bhimbandh Wildlife Sanctuary in the State of Bihar as the Bhimbandh Wildlife Sanctuary Eco-sensitive Zone.
- (2) S.O. 2994(E)., dated the 12th September, 2017, notifying certain area from the boundary of Neora Valley National Park of the Eco-sensitive Zone.
- (3) S.O. 3613(E)., dated the 17th November, 2017, notifying certain area around the boundary of Singalila National Park of the Eco-sensitive Zone.
- (4) S.O. 1931(E)., dated the 7th June, 2019, notifying certain area around the boundary of the Chapramari Wildlife Sanctuary in the State of West Bengal as the Chapramari Wildlife Sanctuary Eco-sensitive Zone.
- (5) S.O. 3151(E)., dated the 30th August, 2019, notifying certain area around the boundary of Ramnabagan Wildlife Sanctuary, in Burdwan district in the State of West Bengal as the Eco-sensitive Zone.
- (6) S.O. 3652(E)., dated the 10th October, 2019, notifying certain area around the boundary of the Bibhutibhusan Wildlife Sanctuary, in 24 Parganas (North) District in the State of West Bengal as the Bibhutibhusan Wildlife Sanctuary Eco-sensitive Zone.
- (7) S.O. 2936(E)., dated the 28th August, 2020, notifying certain area around the boundary of Sri Penusila Narasimha Wildlife Sanctuary, in Sri Potti Sriramulu Nellore and Kadapa districts in the State of Andhra Pradesh as the Eco-sensitive Zone.

- (8) S.O. 2937(E)., dated the 28th August, 2020, notifying certain area around the boundary of Ballavpur Wildlife Sanctuary, in Birbhum district in the State of West Bengal as the Eco-sensitive Zone
- (9) S.O. 1193(E)., dated the 12th March, 2021, notifying certain area around the boundary of Campbell Bay National Park in the Nicobar District of the Union territory of Andaman and Nicobar Islands as Campbell Bay National Park Eco-sensitive Zone.
- (10) S.O. 1194(E)., dated the 12th March, 2021, notifying certain area around the boundary of the Galathea National Park in the Union territory of Andaman and Nicobar Islands as Eco-sensitive Zone.
- (11) S.O. 1716(E)., dated the 30th April, 2021, notifying certain area around the boundary of Chakrashila Wildlife Sanctuary, in Dhubri and Kokrajhar districts in the State of Chakrashila Wildlife Sanctuary as the Eco-sensitive Zone
- (12) S.O. 1718(E)., dated the 30th April, 2021, notifying certain area around the boundary of the Kane Wildlife Sanctuary, in West Siang district in the State of Arunachal Pradesh as the Kane Wildlife Sanctuary Eco-sensitive Zone.
- (13) S.O. 2409(E)., dated the 18th June, 2021, notifying certain area around the boundary of Sri Venkateswara Wildlife Sanctuary, in Chittoor District and Cuddapah Districts in the State of Andhra Pradesh as the Sri Venkateswara Wildlife Sanctuary Eco-sensitive Zone.
- (14) S.O. 3922(E)., dated the 22nd September, 2021, notifying certain area around the boundary of Coringa Wildlife Sanctuary, in East Godavari district in the State of Andhra Pradesh as the Coringa Wildlife Sanctuary Eco-sensitive Zone.
- (15) S.O. 4029(E)., dated the 30th September, 2021, amending the Principal Notification No. S.O. 1545E, dated the 25th June, 2009.
- (16) S.O. 4373(E)., dated the 21st October, 2021, notifying certain area around the boundary of Nagarjunasagar Srisailem Tiger Reserve, in Prakasam, Kurnool and Guntur Districts in the State of Andhra Pradesh as the Nagarjunasagar Srisailem Tiger Reserve Eco-sensitive Zone.
- (17) S.O. 1923(E)., dated the 25th April, 2022, notifying certain area around the boundary of Panidehing Bird Sanctuary, in Sibsagar District in the State of Assam as the Ecosensitive Zone.
- (18) S.O. 1924(E)., dated the 25th April, 2022, notifying certain area around the boundary of Barail Wildlife Sanctuary, in Cachar District in the State of Assam as the Barail Wildlife Sanctuary Eco-sensitive Zone.
- (19) S.O. 2020(E)., dated the 29th April, 2022, notifying certain area around the boundary of the Mahatma Gandhi Marine National Park in South Andaman District in the Union territory of Andaman and Nicobar Islands as Mahatma Gandhi Marine National Park Eco-sensitive Zone.
- (20) S.O. 1923(E)., dated the 6th May, 2024, notifying certain area around the boundary of Pakke Wildlife Sanctuary and Tiger Reserve, Eagle Nest Wildlife Sanctuary and Sessa Orchid Sanctuary in the State of Arunachal Pradesh as the Pakke Wildlife Sanctuary and Tiger Reserve, Eagle Nest Wildlife Sanctuary and Sessa Orchid Wildlife Sanctuary Eco-sensitive Zone.

- (21) S.O. 2715(E), dated the 11th July, 2024, amending the Principal Notification No. S.O. 1817(E), dated the 7th June, 2017.
- (22) S.O. 3243(E), dated the 9th August, 2024, notifying certain area around the boundary of Kamlang Tiger Reserve and Namdapha Tiger Reserve, in the State of Arunachal Pradesh as the Kamlang Tiger Reserve and Namdapha Tiger Reserve Eco-sensitive Zone.
- (23) S.O. 3184(E), dated the 6th August, 2024, amending the Principal Notification No. S.O. 71€ , dated the 10th January, 2017.
- (24) S.O. 3736(E), dated the 2nd September, 2024, amending the Principal Notification No. S.O. 3549(E), dated the 30th December, 2015.
- (25) S.O. 3831(E), dated the 6th September, 2024, amending the Principal Notification No. S.O. 70(E), dated the 10th January, 2017.
- (26) S.O. 4337(E), dated the 4th October, 2024, amending the Principal Notification No. S.O. 3517(E), dated the 23rd November, 2016.
- (27) S.O. 4386(E), dated the 9th October, 2024, amending the Principal Notification No. S.O. 2201(E), dated the 12th July, 2017.
- (28) S.O. 4500(E), dated the 14th October, 2024, amending the Principal Notification No. S.O. 2994(E), dated the 11th September, 2017.

28. A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under clause (v) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986, along with delay statement:-

- (1) S.O. 834(E), dated the 22nd February, 2021, amending the Principal Notification No. S.O. 416(E), dated the 20th June, 1991.
- (2) S.O. 2820(E), dated the 21st June, 2022, amending the Principal Notification No. S.O. 52(E), dated the 17th January, 2001.

29. A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1), clause (v) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986, along with delay statement:-

- (1) S.O. 1962(E), dated the 18th June, 2020, amending the Principal Notification No. S.O. 3151(E), dated the 29th August, 2019.
- (2) S.O. 3592(E), dated the 2nd September, 2021, amending the Principal Notification No. S.O. 133(E), dated the 4th February, 2003.

30. A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986, along with delay statement:-

- (1) S.O. 327(E), dated the 24th January, 2022, amending the Principal Notification No. S.O. 884(E), dated the 19th December, 1996.
- (2) S.O. 625(E), dated the 9th February, 2023, amending the Principal Notification No. S.O. 884(E), dated the 19th December, 1996.

- (3) S.O. 1125(E), dated the 10th March, 2023, amending the Principal Notification No. S.O. 884(E), dated the 19th December, 1996.
- (4) S.O. 2133(E), dated the 9th May, 2023, amending the Principal Notification No. S.O. 884(E), dated the 19th December, 1996.
31. A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 353(E), dated the 29th January, 2024, amending the Principal Notification No. S.O. 489(E), dated the 1st May, 2003, issued under sub-sections (1) and (3) of Section 3 of the Environment (Protection) Act, 1986, along with delay statement.
32. A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R.727(E), dated the 25th November, 2024, publishing the State Pollution Control Board (Manner of Nomination and other Terms and Conditions of Service of Chairman) Rules, 2024, under sub-section (3) of Section 63 of the Water (Prevention And Control Of Pollution) Act, 1974.
33. A copy each (in English and Hindi) of the following papers: -
- Annual Report and Accounts of G.B. Pant National Institute of Himalayan Environment (GBPNIHE), Almora, Uttarakhand, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - Review by Government on the working of the above Institute.
34. A copy each (in English and Hindi) of the following papers: -
- Annual Report and Accounts of the Sports Authority of India (SAI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - Review by Government on the working of the above Authority.
35. A copy each (in English and Hindi) of the following papers: -
- Annual Report and Accounts of the Research and Information System for Developing Countries (RIS), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - Review by Government on the working of the above Organization.

11-08 a.m.

3. Message from Lok Sabha — Reported and Government Bill laid on the Table

(I) Secretary-General reported to the House, a message from Lok Sabha informing Rajya Sabha that the Lok Sabha at its sitting held on the 11th December, 2024 passed the Railways (Amendment) Bill, 2024.

(II) A copy of the above Bill, as passed by Lok Sabha, was laid on the Table.

11-09 a.m.

4. Reports of the Committee on Public Accounts

Shri Shaktisinh Gohil laid on the Table, a copy each (in English and Hindi) of the following Reports of the Committee on Public Accounts (2024-25):-

- Second Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Eightieth Report

- (Seventeenth Lok Sabha) on “Loss of Revenue due to Irregular Tax Exemption - South Asian University”;
- (ii) Third Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Eighty-first Report (Seventeenth Lok Sabha) on “Procurement of X-Engines”; and
 - (iii) Fourth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Ninetieth Report (Seventeenth Lok Sabha) on “Avoidable Expenditure on Procurement of Channel Air Boxes: Banaras Locomotive Works”.

11-10 a.m.

5. Reports of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj

Shri Sant Balbir Singh laid on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj:-

- (i) First Report on Demands for Grants (2024-25) pertaining to the Department of Rural Development (Ministry of Rural Development);
- (ii) Second Report on Demands for Grants (2024-25) pertaining to the Department of Land Resources (Ministry of Rural Development); and
- (iii) Third Report on Demands for Grants (2024-25) pertaining to the Ministry of Panchayati Raj.

6. Statements of the Department-related Parliamentary Standing Committee on Water Resources

Shri Sanjay Kumar Jha laid on the Table, a copy each (in English and Hindi) of the Statements showing Further Action Taken by Government on the following Reports of the Department-related Parliamentary Standing Committee on Water Resources:-

- (i) Twenty-eighth Report (ATR) pertaining to the Observations/ Recommendations contained in the Twenty-first Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Water Resources on ‘Demands for Grants (2023-24)’; and
- (ii) Twenty-fifth Report (ATR) pertaining to the Observations/ Recommendations contained in the Twenty-second Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Water Resources on ‘Groundwater: A Valuable but Diminishing Resource’.

11-11 a.m.

7. Statements of the Committee on Welfare of Other Backward Classes

Shri Shambhu Sharan Patel laid on the Table, a copy each (in English and Hindi) of the following Final Action Taken Statements of the Committee on Welfare of Other Backward Classes:-

- (i) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Ninth Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the First Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in National Hydroelectric Power Corporation (NHPC) Ltd' pertaining to the Ministry of Power;
- (ii) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Twenty-Fourth Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the Seventeenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Airports Authority of India (AAI)' pertaining to the Ministry of Civil Aviation;
- (iii) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Twenty-Eighth Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the Nineteenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in Employment and for their welfare in Employees' Provident Fund Organisation (EPFO)' pertaining to the Ministry of Labour and Employment;
- (iv) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Twenty-Ninth Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the Twentieth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Madras Fertilizers Limited (MFL), Brahmaputra Valley Fertilizers Corporation (BVFCL) and Fertilizers and Chemicals Travancore Limited (FACT)' pertaining to the Ministry of Chemicals and Fertilizers; and
- (v) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Thirty-First Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-First Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in Employment and for their welfare in Employees' State Insurance Corporation' pertaining to the Ministry of Labour and Employment.

11-12 a.m.

8. Motion for Election to the Court of the Aligarh Muslim University

A motion for election of one Member to the Court of the Aligarh Muslim University was moved and adopted.

11-13 a.m.

9. Statement by Minister

Dr. Chandra Sekhar Pemmasani, Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications laid on the Table, a statement regarding Status of implementation of recommendations/ observations contained in the 57th Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology on 'Department of Posts – Initiatives and Challenges 2023-24' pertaining to the Department of Posts.

11-14 a.m.

10. Observations by the Chair

The Chairman made the following observations: -

“Hon’ble Members, I have received six Notices under Rule 267. Except one, on all others, I have already given my ruling. The one on which my ruling has not come so far is a notice emanating from Shrimati Renuka Chowdhury demanding discussion on alleged derogatory and divisive statements made by a sitting Judge of the Allahabad High Court.

Hon’ble Members, Article 121 of the Constitution raises restrictions on discussion on the conduct of a Judge in discharge of his duties except upon a motion praying for removal of the Judge And when he is not on duty, I am referring to another rule, a rule made by this House. When we talk of rules, I would greatly appreciate Hon’ble Members to reflect. Let us not jump to conclusions. The rule is very categorical. Let me read Rule 238, and the Rule is formulated by us. The Rule says, “Rules to be observed while speaking. A Member while speaking shall not...” -- sub-clause (v) – “... reflect upon the conduct of persons of high authority unless the discussion is based on a substantive motion drawn in proper terms.” The explanation says, “The words ‘persons in high authority’ mean persons whose conduct can only be discussed on a substantive motion drawn in proper terms under the Constitution or such other persons whose conduct, in the opinion of the Chairman..” My opinion also counts! Therefore, Renukaji, this can be discussed only on a substantive motion. With your long experience and clarity of the Rule, you must now be convinced that your notice is in transgression of the Rules.”

△11-32 a.m.

The House adjourned and re-assembled at 2-00 p.m.

△From 11-16 a.m. to 11-32 a.m. – some points were raised.

11. Starred Questions

Answers to Starred Question Nos. 181 to 195 were laid on the Table.

12. Unstarred Questions

Answers to Unstarred Question Nos. 1921 to 2080 were laid on the Table.

∇2-12 p.m.

The House adjourned till 11-00 a.m. on Friday, 13th December, 2024.

(Due to gross disorderly conduct in violation of the rules and etiquette of Rajya Sabha by some Members, who disobeyed the instructions of the Chair and obstructed the proceedings of the House, the Chair adjourned the House at 11-32 a.m. and at 2-12 p.m. for the day)

P. C. MODY,
Secretary-General

∇From 2-00 p.m. to 2-12 p.m. – some points were raised.